

1959 out of the money allocated for providing legal aid to Scheduled Castes and Scheduled Tribes; and

(b) procedure followed for providing legal aid?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No amount has been allocated by the Government of Uttar Pradesh for providing legal aid to Scheduled Castes under the schemes for the Welfare of Backward Classes included in the State's Second Five Year Plan.

There are no Scheduled Tribes in Uttar Pradesh.

(b) Does not arise.

Teacher under New Delhi Municipal Committee

133. **Shri Kunhan:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the teachers working in the New Delhi Municipal Committee schools are provided with quarters;

(b) if so, the number of teachers provided with quarters; and

(c) the number of those on the waiting list?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) 56.

(c) 561.

U.S. Loan for Small Scale Industries

164. **Shri Kunhan:** Will the Minister of Finance be pleased to state:

(a) whether details have been settled regarding U.S. Loan for Development of Small Scale Industries; and

(b) if so, the main points therein?

The Minister of Finance (Shri Morarji Desai): (a) and (b). D.L.F. has made known its intention to grant a loan with main features as given below:

(1) The amount of loan is \$10 million (Rs. 4.76 crores).

(2) The interest will be at the rate of 5 per cent. per annum and shall be payable semi-annually on all outstanding balances.

(3) The principal amount of loan will be repayable within ten years after the first disbursement and repayment of both principal and interest will be made in rupees.

(4) The object of the loan is to assist in financing loans given by National Small Industries Corporation Ltd. to small private industries for procurement of machinery from outside.

(5) In the cases of purchases by single applicant, the procurement exceeding \$50,000 shall be limited to sources in U.S.A.

Further details have not yet been settled and agreement has not been signed.

पुस्तकाध्यक्षों की सेवा

१६५. श्री हेम राज: क्या शिक्षा मंत्री ८ अगस्त, १९६० के अंतरांकित प्रश्न संख्या ३८० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि:

(क) पुस्तकाध्यक्षों की सेवा का जो प्रश्न सरकार के विचाराधीन था उसके बारे में क्या प्रगति हुई है; और

(ख) यह योजना कब पूरी होने की संभावना है ?

सूचना और जनसंचार मंत्री (डा० केशकर)

(क) और (ख) प्रश्न अभी विचाराधीन है ।

Report of the Commissioner for Scheduled Castes and Scheduled Tribes

166. **Shri S. C. Godsora:** Will the Minister of Home Affairs be pleased to state:

(a) whether the report of the Commissioner for Scheduled Castes/Tribes

1958-59 has been circulated to the State Governments;

(b) if so, whether the Government of India have information about the action taken by different States on the recommendations made in the report; and

(c) if action has been taken, the details of the measures adopted in various States in pursuance of the recommendations?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes.

(b) and (c). Reports have been received from only a few of the State Governments. A statement detailing the action taken by various State Governments in pursuance of the recommendations will be laid on the Table of the House after reports from all State Governments have been received.

High Tensile Steel

167. Shri N. M. Deb: Will the Minister of Steel, Mines and Fuel be pleased to state whether Government have got any plan to manufacture high tensile steel in India for road, bridges, etc.?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): High tensile steel can generally be made in any of the steel works but for road bridges, etc. high tensile steel wire is used. Ten units, all in the private sector, have been licensed to manufacture high tensile and other types of wire.

Technical Education in Maharashtra

168. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the amount given as grants-in-aid during 1960-61 so far to Maharashtra State for development of Technical Education; and

(b) the names of the institutes which have been given the grants?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun

Kabir): (a) and (b). A sum of Rs. 2,74,385 has so far been sanctioned as grants for the development of the following non-Government institutions:—

- (i) Puranmal Lahoti Smarak Technical College, Latur.
- (ii) Institute of Engineering Technology, Dhulia.
- (iii) Walchand College of Engineering, Sangli.
- (iv) Sir Cusrow Wadia Instt. of Electrical Technology, Poona.
- (v) Victoria Jubilee Technical Institute, Bombay.

As regards State Government institutions, the State Governments receive automatically ways and means advances from the Central Government of a sum equivalent to $\frac{1}{3}$ of the approved provision made for assistance to the respective States, in nine monthly instalments beginning with the month of May. Formal sanction of Central Government assistance for development of Government institutions will be given towards the end of the financial year on the basis of actual expenditure incurred by the State during the first three quarters and the anticipated expenditure during the last quarter.

Monuments at Mahabalipuram

169. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the amount spent on maintenance and repairs of the Centrally protected monuments at Mahabalipuram during 1959-60; and

(b) the amount proposed to be spent during 1960-61?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Rs. 11,187.

(b) Rs. 14,045.